

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.3321/2011

New Delhi, this the 13th day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Mrs. Gian Devi
Aged about 60 years
W/o Shri Anil Behl
R/o 70-A, Gali No.4
Gian Park (East)
Chander Nagar
Delhi – 110 051.

.... Applicant

(By Advocate:Shri Devi Krishan Sharma)

VERSUS

1. Delhi Development Authority
Through its Vice Chairman
Vikas Sadan, I.N.A.
New Delhi.

2. Vice Chairman
Delhi Development Authority
Vikas Sadan, I.N.A.
New Delhi.

3. Finance Member
Delhi Development Authority
Vikas Sadan, I.N.A.
New Delhi.

4. Commissioner (P)
Delhi Development Authority
Vikas Sadan, I.N.A.
New Delhi. Respondents.

(By Advocate:Shri Manjeet Singh Reen)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. The applicant questioned the proceeding dated 29.01.2009 vide the EO No.300.

3. When this matter is taken up, the learned counsel for the respondents produced a copy of proceeding dated 09.11.2011 where-under the impugned order dated 29.01.2009 has been withdrawn. Hence the OA has become infructuous. Accordingly, the OA is dismissed as having infructuous. However, this order shall not preclude the applicant to challenge the order dated 29.01.2009 or any other subsequent order, if she is aggrieved. No costs.

(P.K.Basu)
Member (A)

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(V. Ajay Kumar)
Member (J)